

SUPREME COURT LOK ADALAT

TRANSFER PETITION (C) NO.445 OF 2008

ALOK MISHRA

PETITIONER(S)

VERSUS

GARIMA MISHRA

RESPONDENT(S)

(With appln for stay and office report)

with Transfer Petition (C) No.870 of 2007

(With appln.(s) for stay)

Date : 6th December, 2008.

The above Petitions were taken up today for settlement.

CORAM:

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Rameshwar Prasad Goyal,Adv. (N/P)
In TP 870/2007:

In TP 445/2008: Mr. Anupam Lal Das,Adv.

For Respondent(s) Mr. Anupam Lal Das,Adv.

Mr. Rameshwar Prasad Goyal,Adv. (N/P)

This matter was taken up at the Supreme Court Lok Adalat with the consent and agreement through their counsel. THE FOLLOWING ORDER/AWARD IS PASSED:

The husband, who has appeared in-person, stated that he is ready to suffer a mutual consent divorce decree and pay reasonable amount to the wife by way of permanent alimony. Learned counsel appearing on behalf of the wife stated that, after the order was passed on 8th September, 2008, by this Court sending the matter to Lok Adalat, he could not contact his client and, accordingly, she has not come today.

Let the matter be placed in the next Lok Adalat.

[AFTAB ALAM,J.]

[B.N. AGRAWAL,J.]

N.B.: The advocate, who appeared for Mr. R.P. Goyal, Advocate, did not give appearance.